

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

24.04.2012

OA No. 264/2012

Mr. Rajendra Vaish, Counsel for applicant.

The present OA is filed against the initiation of DPC¹ by respondents for promotion to the post of Superintendent on dated 04.04.2012 and also the provisional seniority list circulated vide order No. 1318-1334 dated 06.11.2008 (Annexure A/1) whereby without finalizing the objections against the seniority list and without deciding the proper position of applicant in the seniority list, the respondents are initiating promotion from Assistant to Superintendent on the basis of this seniority list. The applicant has also filed a representation dated 18.08.2011 (Annexure A/2) in this regard, which is pending for consideration.

Having heard the learned counsel for the applicant, we are of the opinion that ends of justice will be met if we direct the respondents to consider and decide the representation of the applicant dated 18.08.2011 (Annexure A/2) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order. Order accordingly.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S. Rathore)
Member (J)